

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 20262/2023

(Arising out of impugned final judgment and order dated 19-04-2023 in SA No. 130/2023 31-05-2022 in SA No. 448/2019 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BHANU PRATAP SINGH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.105593/2023-CONDONATION OF DELAY IN FILING and IA No.105595/2023-EXEMPTION FROM FILING O.T. and IA No.105598/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 05-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mrs. Garima Prashad, Sr. A.A.G.
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.
Mr. Vinayak Mohan, Adv.

For Respondent(s) Mr. Pradeep Aggarwal, Adv.
Mr. Lal Pratap Singh, Adv.
Mr. Umesh Pratap Singh, Adv.
Mr. Arjun Aggarwal, Adv.
Mr. Bhaskar Aditya, Adv.
Mr. Vishal Singh, Adv.
Mr. R. C. Kohli, AOR (on Caveat)

UPON hearing the counsel the Court made the following
O R D E R

1. Sole respondent is present on caveat.
2. Delay condoned.
3. Application for exemption from filing O.T. and permission to file petition are allowed.

3. Ms. Garima Prashad, Senior Additional Advocate General, appearing for the petitioner - authorities submits that a similar issue as raised in the present petition, is the subject matter of consideration in SLP (C) No.5393/2023 (@ Diary No.6037/2023) entitled "State of Uttar Pradesh and Ors. vs. Chandrama Yadav and Ors." on which notice was issued by this Court on 17th March, 2023 (Annexure P12).

4. Issue notice and tag with SLP (C) No.5393/2023.

5. Till further orders, proceedings in Special Appeal No.130/2023 shall remain stayed.

6. Learned counsel for the sole respondent present on caveat accepts notice. Complete set of paper book has been furnished to the learned counsel for the respondent.

7. Counter affidavit be filed within four weeks. Rejoinder be filed within four weeks thereafter. List thereafter.

(KAVITA PAHUJA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)